

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

Regn. NO. 803 (T) OF 1986

Nanha Prasad vs. UOI (info Defence)

SL NO of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	9-X-86	Ston. D. S. Misra - AM Hon. G. S. Sharma - JM Shri N. C. Pandey, Advocate for the plaintiff and Shri K. C. Sinha for the defendant are present. Shri Pandey has moved an application to withdraw his, as it has become infructuous. We find no difficulty in allowing to withdraw the suit. The suit is accordingly allowed to be withdrawn. The parties shall bear their own costs. Members (4) Members (2)	Office Report 1 - R.S. No. 459/84 received on transfer from Munsif, Lucknow. 2 - Cause of Action Recovery of LTC Advance 3 - Position at the stage of transfer. i - W.S. filed. ii - Pending for final orders. 4 - Notice issued to both the parties by Regd. post. 5 - No undelivered Regd. C.O.s returned back so far. Submitted for orders. 7/10/86